

SUPREME COURT OF INDIA

Koyilerian Janaki

Vs.

Rent Controller (Munsiff), Cannanore

(V.N.Khare and A.P.Mishra JJ.)

14.03.2000

ORDER

The Text below is only a summarized version of the order pronounced

In this case, the appellant filed a petition for eviction of its premises for use by her married daughter and son-in-law, as they are dependent on her. The Supreme Court allowed the appeal on the above ground and set aside the order of the High Court.